

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 39 OF 2017 &
IA NOS. 94, 95 AND 187 OF 2017 & IA NO. 975, 976 OF 2018**

Dated: 17th September, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

Reliance Gas Transportation Infrastructure Ltd. ...Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board ...Respondent(s)

Counsel for the Appellant(s) : Mr. Gaurav Mitra
Ms. Rashmita Roy Chowdhury
Mr. K.R.Sasiprabhu
Mr. Vishnu Sharma

Counsel for the Respondent(s) : Ms. Sonali Malhotra for R-1

ORDER

Learned counsel for the respondent/Board seeks two weeks more time to file reply to IA Nos. 975 & 976 of 2018. As a last chance, time is granted. Learned counsel for the respondent/Board may file reply to the IA Nos. 975 & 976 of 2018 on or before 03.10.2018 with advance copy to the Appellant. Thereafter, rejoinder may be filed on or before 22.10.2018 with advance copy to the Respondent.

List the matter for hearing on **26.10.2018.**

(B.N. Talukdar)
Technical Member (P&NG)
ts/vg

(Justice Manjula Chellur)
Chairperson